

present Council of Minister had to step down because there were criminal cases pending against them;

(b) if so, the facts thereof;

(c) whether any code or guidelines exist in this regard; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Two Union Minister relinquished office in April 1998 on account of criminal cases pending against them.

(c) and (d) Though there are no guidelines, etc. on the subject, healthy conventions need to be developed so as to ensure probity in public life.

#### Article 356

5931. PROF. P.J. KURIEN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government has sent any study teams to invoke Article 356 in the some States;

(b) if so, the states where the study teams have been sent and the details of the reports made by the study teams;

(c) whether the Government have views that there is internal disturbances in those States; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) Analysis and assessment of law and order and security scenario in the country is an ongoing process in the Central Government, keeping in view its constitutional obligations. Visits of Central teams to Tamil Nadu, Bihar and West Bengal in the recent past were part of this process. The Central and State Government have all along been interacting on issues relating to law and order.

#### Impact of sanctions imposed by various Countries

5932. SHRI S. GANGADHAR : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Government have seen any negative impact of sanctions on different Welfare Programmes/Projects imposed by various countries after Nuclear tests conducted recently in Pokheran;

(b) if so, the details thereof;

(c) any impact observed by the Government also on NPRPD, UNDCP & ILO programme; and

(d) if so, the steps proposed by the Government to ensure that such programme/projects be remain unaffected?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (d) No negative impact has been observed on the different welfare schemes/programmes being implemented by the Ministry of Social Justice and Empowerment, including those being implemented in association with international agencies, such as UNDCP and ILO.

#### Occupation of Land

5933. SHRI NEPAL CHANDRA DAS : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware of the fact that the Bangladesh forcibly occupied the entire land of the Dumbari Mouza under Patherkandi Revenue Circles, Karimganj District of Assam in the year 1965;

(b) if so, whether the land owners under that Mouza have been paying the land Revenue till now;

(c) if so, the details thereof;

(d) whether the construction of the Border Road has been started there without settling up the disputes;

(e) if so, the action taken by the Government so far to recover those land from Bangladesh in the interest of the country and the poor land owners as well; and

(f) the time by which the Government propose to settle up the disputes or recover the Indian Territory?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (f) The entire length of India (Assam) - Bangladesh boundary except 3 kms stretch of the boundary in Lathitilla - Dumabari has been demarcated. The demarcation of boundary in this sector has not been completed due to differences between the two sides over the methodology to be followed for implementation of the Indo-Bangladesh Land Boundary Agreement, 1974. Construction of border roads in this segment is in progress. The question of occupation of land by Bangladesh in this sector or its recovery will arise after the boundary has been completely demarcated. The matter was discussed during the Foreign Secretary level talks held in Dhaka in June 1998 wherein it was suggested that survey teams be asked to speed up the boundary demarcation.